this review, it has been decided that no fresh commitments should be entered into for export of mild steel turnings and borings, and sheet cuttings and punchings]

*318. [Transferred to the 19th May, 1970].

IMPLEMENTATIO | OF RECOMMENDATIONS
OF TEK CHAND COMMITTEE ON
PROHIBITION

*319. SHR K. S. CHAVDA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) the recommendations of the Tek Chand Committee on Prohibition that have been implemented by Government so far; and
- (b) what further follow-up action has been taken by Government on the report?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DE. SHRIMATI PHUL-RENU GUHA): (a) and (b) Recommendations of the Tek Chand Committee on I rohibition related to (a) alcoholism; (b) alcohol in the Armed forces; (c) drunken driver and machinist; (d) alcohol and medical sciences; (e) a tion of alcohol and detection of inebriety; (f) legislations on prohibition; (g) financial losses and gains; (h) development of public opinion; (i) role of the press; (j) prohibition through mass education and publicity; (k) tole of voluntary organizations; (1) economics of intoxicating liquor in wet are is and policy; (m) administrative set up etc. All these recommendations have been communicated to the concerned Ministries as well as the Stat Governments. Prohibition is State subject. responsibility for enforcing Prohibition rests with the State Governments. The Central Government is committed to the policy of Prohibition and has agreed to pay 50% of compensation to State Governments as an incentive for introducing new neasures of prohibition on the basis of caverage of geographical areas of districts The principle of 'local option' as well as of restricting advertisement on liquor have been accepted. Grants are given to the All-India Prohibition Council for promoting educational propaganda in favour of prohibition.

NATIONAL SMALL INDUSTRIES CORPO-TION

- *320. SHRI S. G. SARDESAI: Will the Minister of INDUSTRIAL DEVE-LOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that the National Small Industries Corporation pays only 20 per cent of pay as house rent allowance to its employees while many other public sector undertakings pay 30 per cent as house rent allowance; and
 - (b) if so, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir.

(b) Prior to 1968 the house rent allowance payable to employees of the National Small Industries Corporation was 15% of their pay only. In 1968 this rate was enhanced to 20%. Public Sector Undertakings differ widely in their range of activities, profitability etc. and the allowances any undertaking sanctions for its employees will have to be related to its financial resources.

SALE OF SLAG AT DURGAPUR STEEL PLANT

- *321. CHAUDHARY A. MOHAM-MAD: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the answer to Starred Question No. 652 given in the Rajya Sabha on March, 30, 1970 and state:
- (a) the names of tenderers for purchase of slag from the Durgapur Steel Plant and the dates on which tenders were filed by them;
- (b) the details of modifications made after the submission of the tenders;
 - (c) the details of penalty clause;
- (d) whether it is a fact that the actual tenderers has been replaced by another Company and what are the reasons for entering into agreement with the substitutes;
- (e) whether the offers of other tenderers were considered before accepting the offer of the substitute; and
- (f) whether the above substitution was examined and cleared by the Law Ministry and the Company Law Board?